

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/207(CHE)2023
NAME OF THE PETITIONER(S) : Apurva Jain & 10 Others
NAME OF THE RESPONDENTS : Adaptio Facility Management Pvt. Ltd.
UNDER SECTION : Sec 7 rule 4 of IBC, 2016

ORDER

Present: Shri. Vignesh, Ld. Counsel for the Petitioner.

None for the Respondent despite repeated calls.

Perusal of the proceedings dated 13.02.2024 reveals that the Petitioner has sought three weeks time to file reply and serve copy on the Counsel for the Petitioner. Till date, reply has not been filed by the Respondent.

None is present for the Respondent even today.

Respondent is given last opportunity to file reply/counter within one week from today, failing which, it will be presumed that the Respondent has nothing to say on the petition.

Rejoinder, if any, be filed within two weeks thereafter.

List the petition for final hearing on **06.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs